

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4110  
ANSWERED ON:17.12.2014  
LAW TO DEAL DISPUTES OF NRIS  
Chautala Shri Dushyant

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether there are nearly 30 million Non- Resident Indians (NRIs) residing abroad;
- (b) if so, whether there is absence of a law to deal with the disputes relating to overseas Indians which makes it difficult for them when they plan to settle in India;
- (c) if so, the details thereof and whether the Government has contemplated a comprehensive law to deal with all disputes of NRIs; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE OVERSEAS INDIAN AFFAIRS GENERAL (RETD.) SHRI V.K. SINGH

(a) to (d): As per data compiled in May, 2012, there are nearly 22 million overseas Indians of which over 10 million are NRIs and rest are persons of Indian origin (PIOs). A separate law to deal with disputes of NRIs neither exists nor is contemplated as their disputes can be resolved under the existing laws of the land.